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Title: Need to allot land for construction of the building for Paradip Marine Police Station in Paradip Port, Odisha.

DR. KULMANI SAMAL (JAGATSINGHPUR): Sir, after completion of the first phase of the Coastal Security Scheme, the second phase was started from April 2011. In the first phase, the Ministry of Home Affairs of the Union Government had sanctioned five Marine Police Stations for Odisha including one in Paradip. I would like to mention that all the Marine Police Stations except Paradip were made operational in their own State Government buildings. But Paradip Marine Police Station has been functioning in the accommodation provided by Paradip Port Trust Authority on rent. In this regard, the State Government had requested Paradip Port Authority to handover one acre of port land to the State Government for construction of the building in respect of Paradip Marine Police Station. The Board of Trustees of Paradip Port Trust, keeping in view the requirement of the State Government, decided to allot the land of Paradip Port in favour of the Home Department (Police), Odisha at a concessional rate of 25 per cent of the cost. However, the decision of the Central Government is still awaited.

Hence, I urge upon the Ministry of Shipping to kindly look into the matter and expedite allotment of one acre of land of Paradip Port for construction of the building of Paradip Marine Police Station in order to strengthen the marine security along the seacoast of Odisha.